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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 960 of 1988

DATED : 23/12/1994

Hon'ble Mr. S. Das Gupta, Member (A)
Hon'ble Mr. Jasbir S. Dhaliwal, Member (J)

Ganeshi Lal, Aged about 61 years S/o Shri Shyam Lal
R/o 23, Parushram Nagar (West Shivaji Nagar), New
Shahganj, Agra.

Applicant

By Advocate Shri B.P. Srivastava

Versus

1. Union of India through the Sec., Ministry of Finance, Department of Revenue, New Delhi.
2. The Commissioner of Income Tax, Agra Charge, Agra.

Respondents.

By Advocate Shri D.P. Singh
Shri C.S. Singh.

O R D E R (Oral)

By Hon'ble Mr. S. Das Gupta, Member (A)

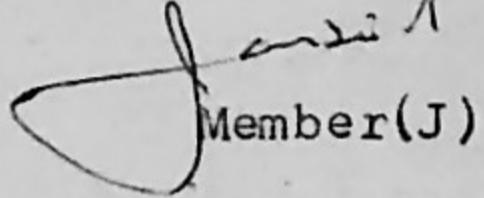
The relief prayed for in this application is a direction to the respondents to pay the petitioner gratuity, leave encashment, G.P.F. amount and other retiral benefits. He has also prayed for payment of full salary during the period of suspension. The learned counsel for the respondents submits that all these amounts have already been paid to the applicant. The learned counsel for the applicant, while admitting that payments have been made, submitted that such payments were ^{made} paid in the year 1992 and as such, the applicant was entitled to get interest on the delayed payment of his dues.

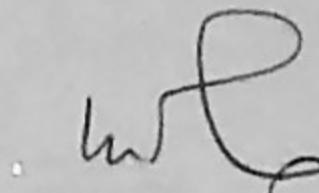
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2. We have considered the matter carefully. Since, the relief prayed for in this application have already been granted by the respondents, the present application has become infructuous. The applicant has not yet submitted any representation to the respondents for payment of interest on the delayed payment of his dues. We, therefore, ^{are} of the opinion that at this stage the applicant should first submit a representation in this regard to the respondents and if, he ~~has~~ is aggrieved by the decision thereon he shall have a fresh cause of action for filing a fresh application before the Tribunal. This original application before us is disposed of as having become infructuous.


Member (J)


Member (A)

/M.M./